

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2355
ANSWERED ON:24.11.2010
CLEARANCE TO NAKTI DAM
Kora Shri Madhu

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has recently granted environment and forest clearance to Nakti Dam Project in Jharkhand;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor and the time by which the clearance is likely to be accorded;
- (d) whether even after depositing requisite funds in the Compensatory Afforestation Management Fund and Planning Authority (CAMFPA), the Government has not approved the diversion of the entire land for the project; and
- (e) if so, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (e) The Central Government on 29.09.2010 has accorded approval under the Forest (Conservation) Act, 1980, for diversion of 46.10 ha of forest land for Nakti Reservoir Scheme in Porahat Forest Division in West Singhbhum district of Jharkhand subject to fulfillment of certain conditions. However, the handing over of forest land for construction of Nakti Reservoir will be allowed after the receipt of compliance report of the fulfillment of the conditions from the State Government.